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THE HIGH COURT OF KERALA

SB-77115/2015

Kochi: 682031
Dated 15/09/2015

NOTICE

Sub:- State Brief-Selection of Senior and Junior Panels for
the year 2016-inviting application - regarding.

Advocates practising in the High Court of Kerala having the qualifications prescribed hereunder and who are desirous of being considered for inclusion in the Senior/Junior Panels of Advocates for issuance of State Brief for the year 2016 are requested to submit their applications in the proforma appended to this notice, to the Registrar General, High Court of Kerala, Ernakulam, on or before 31/10/2015. Applications received after 31/10/2015 will not be considered for selection. The Senior Panel shall consist of twenty Advocates and Junior Panel shall consist of twenty five Advocates. Appointment to the Senior and Junior Panels shall be for a period of one year. Advocates in the Senior Panel shall be assigned cases before the Division Bench as well as the Single Bench Appeals under the NDPS Act and Advocates in the Junior Panel shall be assigned cases before Single Bench, except Appeals under the NDPS Act, in the order in which their names are arranged in the respective panel.

P.T.O.

QUALIFICATION FOR SELECTION TO THE SENIOR PANEL

1. NO ADVOCATE WHO HAS PUT IN LESS THAN 10 YEARS OF ACTUAL PRACTICE AS ADVOCATE IN THE HIGH COURT SHALL BE ELIGIBLE FOR INCLUSION IN THE SENIOR PANEL.
2. NO ADVOCATE SHALL BE ELIGIBLE FOR BEING INCLUDED IN THE SENIOR PANEL IF HE/SHE HAS COMPLETED THE AGE OF 60 YEARS.
3. NO ADVOCATE SHALL BE INCLUDED IN THE SAME PANEL FOR MORE THAN 2 YEARS.


QUALIFICATION FOR SELECTION TO THE JUNIOR PANEL

1. ONLY ADVOCATES WHO HAVE PUT IN ACTUAL PRACTICE OF LESS THAN 10 YEARS AND MORE THAN 3 YEARS IN THE HIGH COURT SHALL BE ELIGIBLE FOR INCLUSION IN THE JUNIOR PANEL.
2. NO ADVOCATE SHALL BE ELIGIBLE FOR BEING INCLUDED IN THE JUNIOR PANEL IF HE/SHE HAS COMPLETED THE AGE OF 40 YEARS.
3. NO ADVOCATE SHALL BE INCLUDED IN THE SAME PANEL FOR MORE THAN 2 YEARS.

P.T.O.

However, in case there is dearth of qualified applicants for inclusion in either of the panels, Advocates who had been included in either of panels for two or more times will also be considered for empanelment.

(By Order)


Ashok Menon
Registrar General

Encl:- Proforma

To

1. The Secretary,
The Keraia High Court Advocates Association
Ernakulam. (3 copies)
2. The Secretary,
The Ernakulam Bar Association,
Ernakulam. (3 copies)
3. The Notice Board,
High Court of Keraia.
4. The file and Stock file

15/09/15
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APPENDIX - A
APPLICATION FOR INCLUSION IN SENIOR/JUNIOR PANEL
ENTRUSTMENT OF STATE BRIEF IN THE HIGH COURT

A recent passport
size photograph of
the applicant is to
be affixed here.

1. Name :
2. Date of birth & Age :
3. Permanent address :
4. Phone number :
5. Educational Qualifications :
6. a) Date of enrolment as Advocate :
b) Date of commencement of practice in the High Court :
c) Total number of years of practice in the High Court :
7. What is your substantive work in the High Court? (Civil, Criminal, Taxation, Labour or Constitutional Law) :
8. Approximate number of criminal cases argued in the High Court. Details of at least three criminal cases recently conducted by you. :
9. If held office as law officer of the State, give details. :
10. a) Are you working with any senior or doing independent work? :
b) If you have worked as junior the name of your senior and the period during which you worked as his/her junior. :
11. Were you at any time included in the Senior/Junior panels for entrustment of state brief. If so, give details separately. :
12. Other information, if any. :

I do hereby declare that the information furnished above is true to the best of my knowledge and belief.

Place:
Date:

Signature of the applicant.